

STATEMENT BY MINISTER

Correcting the reply given in the Bajra Sabha on the 6th August, 1984, to Unstarred Question 1327 regarding Press party at Golden Temple

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): Sir, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 6th August, 1984, to Unstarred Question No. 1327, regarding Press Party at Golden Temple.

MR. CHAIRMAN: No. You have to correct the answer.

SHRI V. N. GADGIL: Sir, I have been told that since this is an Unstarred Question, this need not be read out and this has to be laid only. [Placed in Library. See No. LT-38-A/85].

MR. CHAIRMAN: All right. Now, papers to be laid on the Table.

PAPERS LAID ON THE TABLE,

I. Report of the Law Commission of India on Unfair Terms in Contract

II Report of the Law Commission; of India on the Judicial Officers Protection Act, 1850.

THE MINISTER OF STATE IN THE MINISTRY OF LAW & JUSTICE (SHRI H. R. BHARDWAJ): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the following papers:-

(i) One hundred and third Report of the Law Commission of India on Unfair Terms in Contract. [Placed in the Library See No. LT--41/85].

(ii) One hundred and Fourth Report of the Law Commission of India on the Judicial Officers' Protection Act, 1850. [Placed in the Library. See No. LT-42/85].

Delimitation of Council Constituencies (Bihar) Amendment order,

1984 SHRI H. R. BHARDWAJ: Sir, I also lay on the Table a copy (in English and Hindi) of the Ministry of Law and Justice and Company Affairs (Legislative Department) Notification S.O. No. 566(E), dated the 4th August 1984, publishing the Delimitation of Council Constituencies (Bihar) Amendment Order, 1984, under subsection (3) of section 13 of the Representation of the People Act, 1950.

[Placed in the Library. See No. LT-40/85].

I. Conduct of Election (Amendment), Rules, 1984

II. Conduct of Elections (Second Amendment) Rules, 1984

SHRI H. R. BHARDWAJ: Sir, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice and Company Affairs (Legislative Department), under subsection (3) of section 169 of the Representation of the People Act, 1951:

(i) S.O. No. 565(E), dated 4th August, 1984 publishing the Conduct of Elections (Amendment) Rules, 1984.

(ii) S.O. No. 671(E), dated 5th September, 1984, publishing the Conduct of Elections (Second (Amendment) Rules, 1984. [Placed in the Library. See No. LT-39) .85 for (i) and (ii)].

I. Report and Accounts (1983-84) of the Oil India Limited, and related papers

II. Report and Accounts (1983-94) of the Bongaigaon Refinery and Petrochemicals Limited and related Papers. .

III. Report and Account, (1983.84) of the Indian Petrochemical Corporation Limited, Vadodara, and related papers.

VII. Report and Accounts (1983-84) of the Madras Renneries Limited, Madras, and related papers.